

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 933/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Hybrid Energy Jaisalmer Two Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No. 952/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Hybrid Energy Jaisalmer Three Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poonam Verma Sengupta, Adani Hybrid Energy
Shri Saunak Rajguru, Advocate, Adani Hybrid Energy
Shri Pradyumn Amit Sharma, Advocate, Adani Hybrid Energy

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed *inter alia* seeking appropriate reliefs in respect of the Petitioners' Change in Law compensation in terms of the Power Purchase Agreements and the Commission's order dated 19.5.2024, passed in Petition Nos. 31/MP/2023 and 40/MP/2023, as erroneously withheld by the Respondent, SECI.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioners, who may file their rejoinders, within six weeks thereafter.

3. The Petitions will be listed for hearing on **7.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)